

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 133 of 2020

IN THE MATTER OF:

ETA Engineering Pvt. Ltd.

.....Appellant

Vs.

GBJ Hotels Pvt. Ltd.

.....Respondent

Present :

For Appellant: Mr. Ajay Kohli, Ms. Priyanka, Advocates

O R D E R

24.01.2020 - In view of the withdrawal of earlier application filed by the Appellant u/s 9 of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short) without seeking liberty of restoration of 'Corporate Insolvency Resolution Process' in the event of the Respondent / 'Corporate Debtor' not adhering to the terms of agreement reached between the parties, the Learned Counsel for the Appellant seeks to withdraw the appeal. The appeal is accordingly dismissed as withdrawn. However, this order shall not preclude the Appellant from pursuing the legal remedy before the Competent Forum.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

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